

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Application No.40272 of 2019
(on behalf of Appellant)

In

Customs Appeal No.41149 of 2015
(Arising out of Order-in-Appeal C.Cus.II No.180/2015 dated 26.02.2015 passed by
Commissioner of Customs (Appeals-II) Chennai]

M/s.Tata Sky Limited,
3rd Floor, C-1, Wadia International Centre,
Pandurang Budhkar Marg,
Worli,
Mumbai 400 707.

Appellant

VERSUS

Commissioner of Customs,
Rajaji Salai, Custom House
Chennai 600 001.

Respondent

APPEARANCE :

Shri V. Muthuraman, Consultant for the Appellant
Ms. T.Usha Devi, DC (AR) for the Respondent

CORAM :

HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)
HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)

DATE OF HEARING : 31.07.2019
DATE OF DECISION : 31.07.2019

MISC. ORDER No. 40378 / 2019

PER . P.VENKATA SUBBA RAO

The appellants filed application seeking early hearing on the ground that the matter in dispute is already decided in their favour by the Tribunal Mumbai in the case of *Bharti Telemedia Ltd.* reported in 2016 (331) ELT 138 (Tri.-Mumbai) and the appeal against the same has been dismissed by the Hon'ble High Court of Bombay. He further submits that CBEC vide its circular No.1020/8/2016-CX, dt. 11.3.2016 has accepted the order of the Tribunal Mumbai. In view of the above, application for early hearing is allowed. Matter is directed to be listed for final hearing on 25.10.2019.

(dictated and pronounced in court)

(P.Venkata Subba Rao)
Member (Technical)

(P. Dinesha)
Member (Judicial)

